## CENTRAL ADMINISTRATIVE TRIBUNAL

## CALCUTTA BENCH

No.M.A. 440/1999 (O.A. 1377/1995)

Present: Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

KANA ROYCHOUDHURY & ORS.

VS.

UNION OF INDIA & ORS.

For the applicants : Mr. B. Mukherjee, counsel
For the respondents : Mr. M.S. Banerjee, counsel

Heard on : 25.08.99

Order on: 25.08.99

## ORDER

In this M.A., Smt. Kana Roy Choudhury and six others stated to be the widow, sons and daughters of late Bimalendu Bikash Roy Choudhury, applicant No.9 in the O.A., have prayed for substitution of their names in place of said Bimalendu Bikash Roy choudhury, (applicant No.9) who died on 17.5.99.

- 2. After hearing the ld. counsel for both sides and going through the records, we allow this M.A. Let 7 petitioners of this M.A. be substituted instead and place of applicant No.9, Bimalendu Bikash Roy Choudhury as his legal heirs and representatives. The cause title of the O.A. be amended accordingly.
- 3. The M.A. stands disposed of and the O.A. is fixed for hearing on 29.09.99.

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( G.S. MAINGI ) MEMBER(A) ( D. PURKAYASIHA ) MEMBER(J)